

(b) if not, the reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The project to set up a T. V. Relay Centre at Asansol has already been approved and taken up for implementation. The site for the Relay Centre has been acquired and the construction of the building is expected to commence during the current financial year.

Objections to Women Symbol allotted to Lok Dal

222. SHRI N. E. HORO: Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that women were seen objecting the legend inscribed on the women symbol allotted to the Lok Dal;

(b) whether it is also a fact that women feel it an insult when the slogan 'Aurat par mohar lagao' was shouted in the villages; and

(c) if so, the steps Government are considering so that the feelings of women are not hurt?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). As per information furnished by the Election Commission, the symbol "Woman" as printed in ballot papers would not contain any legend inscribed on the picture of "woman" symbol. Therefore the question of woman objecting to the legend being inscribed on the "woman" symbol does not arise. However, the Commission has received a few representations from:

(1) Shri Mangal Sain Wadhwa, President, Arya Samaj, Ludhiana.

(2) Shri R. S. Rekha Rahalkar, Thana District Congress (I).

(3) Convenor, Cmatra Yuva Sangarsh Vahini, Alwar, and

(4) Smt. Roza Deshpande, Bombay objecting to the allotment of that symbol.

(c) The symbol "woman" has been continuing as a free symbol in the States of Bihar, Maharashtra etc. ever since June, 1977. Till 26th April, 1980 that is, the date on which the symbol "woman" was reserved for a national party, no objection from any quarter was received by the Commission. Moreover, the matter falls exclusively within the jurisdiction of the Election Commission under the Election Symbol (Reservation and Allotment) Order, 1968.

Terms of Reference of Press Commission

223. PROF. MADHU DANDAVATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to make the terms of reference of the Press Commission more comprehensive and replace the members of the Commission who have resigned;

(b) if so, what are the modifications in the original terms of reference; and

(c) what are the names of the members of the Press Commission who have resigned and those of the members newly appointed?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) The revised terms of reference of the Commission are in the process of being finalised.

(c) A statement containing the names of Chairman and Members of the Press Commission, who have resigned is attached. Shri Justice K. K.

Mathew has since been appointed the new Chairman of the Press Commission. New Members are expected to be appointed soon.

Statement

1. Shri Justice P. K. Goswami—
Chairman

Members

2. Shri Abu Abraham
3. Shri Prem Bhatia
4. Shri S. N. Dwivedy
5. Shri Moineudin Harris
6. Shri Ravi Mathai
7. Shri Yashodar N. Mehta
8. Shri V. K. Narasimhan
9. Shri F. S. Nariman
10. *Shri Nikhil Chakravartty
11. Shri S. H. Vatsyayan

*Shri Nikhil Chakravartty was appointed as member of the Press Commission on 23rd November, 1978 on the resignation of Shri Arun Shourie.

Setting up of a Radio Station in Hamirpur:

224. PROF. NARAIN CHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received a request for setting up of a Radio Station at Hamirpur in Himachal Pradesh;

(b) if so, the decision taken by Government thereon; and

(c) if no decision has been taken, the likely date by which the decision would be taken?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Yes, Sir.

(b) and (c). There is no proposal to set up a Radio Station at Hamirpur as this place is in the primary service range of the Simla station of A.I.R.

Centrally sponsored Irrigation Schemes sanctioned for H.P.

225. PROF. NARAIN CHAND PARASHAR: Will the Minister of IRRIGATION be pleased to state:

(a) the names of the centrally sponsored schemes for irrigation which have been sanctioned in the State of Himachal Pradesh during the last 3 years, year-wise alongwith estimated cost and the number of villages to be covered by each scheme;

(b) the names of such among them as have since been completed alongwith the dates and cost of completion in each case;

(c) the names of such among them the work on which is in progress alongwith the amount sanctioned for the current financial year in each case and the dates for completion in each case;

(d) the names of such sanctioned scheme as have not been taken up so far and the reasons therefor; and

(e) the likely dates by which each one of them would be taken up?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (e). There are no centrally sponsored schemes for irrigation under major and medium sector. In the minor irrigation sector, however, the Department of Agriculture and Co-operation in the Ministry of Agriculture, have intimated that two centrally sponsored schemes for strengthening surface water and